

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For hearing
on admission

RAJ
6/12

Bench

for hearing
session.

RAJ
10/12

Bench

Free copy of
the order Nos
of 13.12.99 may
be given to the
counsel for
both parties

RAJ
17/12

RAJ
17/12
S.O.

Order No. 4, DATED 7-12-1999.

Mr. B. P. Das, learned counsel for applicant and Mr. A. K. Bose, learned Senior Standing Counsel present. this OA stands posted to this day for final hearing at the stage of admission. The prayer as such can not be dealt by a single Member. Division Bench is not functioning today. Adjourned to 13.12.1999.

✓
Member (Judicial)

ORDER NO. 5, DATED 13-12-1999.

Heard Mr. B. P. Das, learned counsel for the applicant so also Mr. A. K. Bose, learned Senior Standing Counsel appearing for the Respondents. Perused the records.

Admittedly, applicant has been selected and offered with the order of appointment for the post of Jr. Clerk under Annexure-3, dated 19.11.1998. Subsequently, when he went to join the post, he was intimated that the appointment has been kept in abeyance for want of police verification. As he was not allowed to join, he has filed this OA seeking necessary direction to the Respondents in the matter.

Respondents, in their counter, take the stand that for want of police verification and due to intervening amendment of revised recruitment rules for the post of Jr. Clerk, the offer of appointment was kept in abeyance. However, in the meanwhile, they received clarification from the ICAR that if the vacancy in the Gr. of Jr. Clerk, occurred prior to the amendment of the revised recruitment rules i.e. 18.3.93, the vacancy would be filled up as per the old recruitment rules. Accordingly, the

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Director, WTCER Bhubaneswar revoked the order kept in abeyance issued to Shri Nayak. Further, it has been submitted by Respondents that police verification has since been over.

In view of the stand of the Department, the application is allowed and the Respondents are directed to allow the applicant to join in the post of Jr. Clerk, within a month from today. The Original Application is accordingly disposed of. No costs.

Copies of this order be supplied to learned counsel for both sides.

SJM
Vice-Chairman
13/12

Member (Judicial)